

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
286/2016

IN THE MATTER OF:

Hari Pravat Reality Pvt. Ltd. Applicant/petitioners
v.
Govt. of National Capital Territory of Delhi Respondent

Order under Section 391-394 of the Companies Act, 2016

Order delivered on 01.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

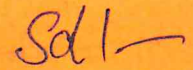
PRESENT:

For the Applicant/petitioners : Mr. Kabir Diwan, Adv.

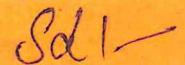
ORDER

The matter was reserved by Shri R. Varadharajan, Hon'ble Member (Judicial) who has been transferred to NCLT, Chennai and however the order could not be dictated. The court officer has put up the matter for rehearing. Let notices be issued to the respondents for 15.11.2019 so that the matter be reheard by us.

List on 15.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)